



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY
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No. 3] HYDERABAD, FRIDAY, JANUARY 2, 2026.

TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 2nd January, 2026.

L. A. BILL No. 3 OF 2026.

A BILL FURTHER TO AMEND THE GREATER HYDERABAD MUNICIPAL CORPORATION ACT, 1955.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Greater Hyderabad Municipal Corporation (Second Amendment) Act, 2026.	Short title and commencement.
2. It shall be deemed to have come into force with effect from 02.12.2025.	

Addition of Schedule-X.
(Act No. II of 1956). 2. In the Greater Hyderabad Municipal Corporation Act, 1955, after SCHEDULE-W, the following Schedule - X shall be added at the end, namely,-

“SCHEDULE - X

(See sub-section (3B) of Section 3)

Sl. No.	Erstwhile Municipalities / Municipal Corporations under the Telangana Municipalities Act, 2019 (Act No. 11 of 2019) included into the City
(1)	(2)
MUNICIPALITES	
1	Pedda Amberpet (including Bacharam, Gowrelly, Quthbullapur, Tharamathipet and Sainagar Grampanchayats)
2	Jalpally
3	Shamshabad (including Bahadurguda, Peddagolkonda, Chinnagolkonda, Hamidullanagar, Rasheedguda, Ghansimiyaguda and Shankarapuram Grampanchayats)
4	Turkayamjal
5	Manikonda
6	Narsingi (including Mirjaguda and Janwada Grampanchayat)
7	Adibatla
8	Thukkuguda (including the Harshaguda Grampanchayat)
9	Medchal (including Pudur and Railapur Grampanchayats)

10	Dammaiguda (including Keesara, Yadgarpally, Ankireddypally, Cheeryal Narsampally and Thimmaipalle Grampanchayats)
11	Nagaram (including Bogaram, Godumakunta, Kareemguda and Rampally Dayara Grampanchayats)
12	Pocharam (including Venkatapur, Pratapasingaram, Korremul, Kachivanisingaram and Chowdariguda Grampanchayats)
13	Ghatkesar (including Ankushapur, Aushapur, Madharam, Edulabad, Ghanapur and Marpallyguda Grampanchayats)
14	Gundlapochampally (including Muneerabad and Gowdavelly Grampanchayats)
15	Thumkunta (including Bomrasipet, Shamirpet and Babaguda Grampanchayats)
16	Kompally
17	Dundigal
18	Bollaram
19	Tellapur (including Kardanoor, Muthangi, Pocharam, Paati, and Ghanapur Gramapanchayats)
20	Ameenpur (including Ilapur, Ilapur Thanda, Patelguda, Dayara, Kistareddypet, Sultanpur, Wadakpally and Janakampet Grampanchayats)
MUNICIPAL CORPORATIONS	
21	Badangpet (including survey numbers 236 to 244 of Sri Sai Balaji Township-II of Sahebnagar Kalan village of Hayathnagar Mandal)

22	Bandlaguda Jagir
23	Meerpet (by merging Meerpet and Jillelguda)
24	Boduppal
25	Peerzadiguda
26	Jawaharnagar
27	Nizampet"

Note: The villages mentioned in the Schedule were merged with the Municipalities by Act No. 4 of 2025 and Act No. 17 of 2025.

Repeal of
the
Telangana
Ordinance
No. 11 of
2025.

3. The Greater Hyderabad Municipal Corporation (Second Amendment) Ordinance, 2025 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

The Government has identified the Core Urban Region (CURE), extending up to the Outer Ring Road (ORR), as the principal engine of metropolitan growth and a crucial economic zone of the State. The region, though geographically limited, contributes a disproportionately high share to the Gross State Domestic Product (GSDP) and supports intense residential, commercial, industrial, and institutional activity.

Owing to continued population growth, densification, and the expanding metropolitan footprint, the demand for civic amenities such as water supply, sewerage, drainage, road connectivity, solid waste management, and public services has substantially increased and many of these systems function at metropolitan scale and cannot be effectively planned, executed, or managed through multiple independent local bodies.

The present arrangement wherein twenty (20) Municipalities and seven (7) Municipal Corporations within the Core Urban Region are governed under the Telangana Municipalities Act, 2019 and the areas of GHMC are covered under the Greater Hyderabad Municipal Corporation Act, 1955 has resulted in administrative fragmentation, uneven service delivery, and constraints in developing region-wide infrastructure.

In the interest of integrated planning, resource optimisation, and improved urban governance, the Government has decided to merge the said twenty (20) Municipalities and seven (7) Municipal Corporations with the Core Urban Region by omitting them from the purview of the Telangana Municipalities Act, 2019, and Subsequently reorganise the twenty-eight(28) Urban Local Bodies within the Core Urban Region (CURE).

As the Legislature of the State was not in session, having been prorogued, and in order to give immediate effect to the above decision, the Governor of Telangana, in exercise of the powers conferred under Article 213 of the Constitution of India, promulgated the Telangana

Municipalities (Second Amendment) Ordinance, 2025 (Ordinance No. 10 of 2025) for omission of the said twenty seven (27) Urban Local Bodies from the purview of the Telangana Municipalities Act, 2019, and the Greater Hyderabad Municipal Corporation (Second Amendment) Ordinance, 2025 (Ordinance No. 11 of 2025) for inclusion of the said omitted Urban Local Bodies with in the Greater Hyderabad Municipal Corporation, on 01.12.2025. The said Ordinances were published in the Telangana Gazette dated 02.12.2025 and came into force with effect from 02.12.2025.

This Bill seeks to replace the Ordinance No. 11 of 2025.

A. REVANTH REDDY,
Chief Minister .

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE
AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE
ASSEMBLY.**

The Greater Hyderabad Municipal Corporation (Second Amendment) Bill, 2026, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

A. REVANTH REDDY,
Chief Minister .

RENDLA THIRUPATHI,
Secretary to Legislature
(Legislative Assembly).